

Hon. Justice K. Nalk, v.c.
Hon. K. J. Raman, A.M.

(2)

Sr. R. K. Nigam,
learned counsel for the
applicant has filed an
application today informing
that since the applicants
have invoked jurisdiction
under the Payment of
Wages Act these proceedings
are not pressed.

The petition is,
therefore, disposed of as
not pressed.

AM

AM

A.M.

v.c.

23.1.90

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